

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 4059 of 2020

1.Md. Sahjad Ansari

2.Igharul Ansari

... .. Petitioners

Versus

The State of Jharkhand

... .. Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. B. K. Dubey, Advocate

For the Opposite Party : Mr. S. K. Srivastava, A.P.P.

3/29.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

Petitioners are accused in connection with S. T. No. 33 of 2020 arising out of Tandwa P.S. Case No. 105 of 2019 corresponding to G. R. No. 1012 of 2019.

The prayer for bail of the petitioners was earlier rejected in B. A. No. 10016 of 2019.

It appears that one of the co-accused namely, Ravi Uraon whose case is on similar footing has been granted bail by this Court in B. A. No. 2846 of 2020. The petitioners are in custody since 18.08.2019 and charge has already been framed in the present case.

Regard being had to the above, the petitioners above named are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) each with two sureties of the like amount each, to the satisfaction of learned Principal District and Sessions Judge, Chatra in connection with S. T. No. 33 of 2020 arising out of Tandwa P.S. Case No. 105 of 2019 corresponding to G. R. No. 1012 of 2019.

(Rongon Mukhopadhyay, J)